

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. IV

SERVICE TAX APPEAL NO. 51501 OF 2017

[Arising out of the Order-in-Original No. 01/PC/ST/BPL-ST/2017 dated 31/03/2017 passed by The Principal Commissioner of Customs, Central Excise and Service Tax, Bhopal].

V.P. Singh,
Proprietor of M/s World Wide,
Security Agency Organization,
H-203, Bagh Mugalia Extension,
Bhopal, MP – 462 026.

Appellant

VERSUS

Principal Commissioner of Central Excise,
Customs & Service Tax,
48, Administrative Area, Arera Hills,
Hoshangabad Road,
Bhopal.

Respondent

APPEARANCE

Shri Prasant Srivastava, Advocate – for the appellant.
Shri S.K. Meena, Authorized Representative for the Department.

CORAM:

HON'BLE DR. MS. RACHNA GUPTA, MEMBER (JUDICIAL)
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51357/2023

DATE OF HEARING/DECISION : 21.09.2023.

RACHNA GUPTA

Learned counsel for the appellant has placed on record the copy of final order No. 51957 of 2021 dated November 17, 2021 passed in Service Tax Appeal No. 51452 of 2017 title as M/s World Wide Security Organization versus Principal Commissioner

of Customs, Central Excise & Service Tax, Bhopal. It is mentioned that the present appellant is the Proprietor of M/s World Wide Security Organization and in view of the said order, learned counsel has prayed for withdrawal of the impugned appeal. In view thereof, the appeal stands dismissed as withdrawn.

(Order dictated and pronounced in open court.)

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

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